

MR. DEPUTY CHAIRMAN: Shri Mansukh L. Mandaviya is not present; Shri C.M. Ramesh, not laying on the Table; Shri Ram Vilas Paswan is not there.

**Demand to withdraw the decision of closing of regional office of Coal India Ltd.
in Patna**

श्री राम कृपाल यादव (बिहार): महोदय, कोल इंडिया प्रबंधन बिहार स्थित अपने एकमात्र क्षेत्रीय विक्रय कार्यालय, पटना को बन्द करने का प्रयास कर रहा है। जैसा कि आप जानते हैं, बिहार को विशेष राज्य का दर्जा देने की बात हो रही है, वहीं सीआईएल के क्षेत्रीय विक्रय कार्यालय, पटना को बन्द कर बिहार की प्रगति में बाधा उत्पन्न की जा रही है। इसको बन्द करने के पक्ष में यह तर्क दिया जा रहा है कि यहां पर कोई कार्य नहीं बचा है, परन्तु हकीकत यह है कि बिहार में बरौनी थर्मल और कांटी थर्मल को कोयला आपूर्ति की मॉनिटरिंग पटना ऑफिस कर रहा है। बाढ़ थर्मल भी इस वर्ष के अंत तक शुरू हो जाएगा। साथ ही, बिहार के कोयला उपभोक्ताओं की जरूरत को भी पटना ऑफिस से ही संचालित किया जा रहा है। इतना ही नहीं, ईस्ट-सेन्ट्रल रेलवे का जोनल मुख्यालय भी हाजीपुर में है, जो सिंगरौली, रांची एवं धनबाद के कोयले के ऐक परिचालन को नियंत्रित करता है। इसमें पटना ऑफिस की महत्वपूर्ण भूमिका है। एक तरफ यह अति महत्वपूर्ण पटना कार्यालय को बन्द करना चाहता है, वहीं दूसरी तरफ कोलकाता में मुख्यालय होने के बावजूद कोल इंडिया एवं अनुषंगी कम्पनियों ने कोलकाता में ही 14 अन्य ऑफिसेज़ खोल रखे हैं, जिनका कोई औचित्य नहीं है। सीआईएल ने दानकुनी, कोलकाता में ही एक अलग कोल कॉम्प्लेक्स खोल रखा है, जिसमें 266 सुपरवाइजर एवं अधिकारी तथा 233 मजदूर केवल कागज़ पर कार्यरत हैं। यहां वर्षों से कार्य और उत्पादन बन्द है। फिर भी इनको बन्द करने की बजाय पटना कार्यालय को बन्द किया जा रहा है। बिहार जैसे अति पिछड़े राज्य के क्षेत्रीय कार्यालय को बन्द करना राज्य विरोधी, अव्यावहारिक तथा प्रबंधन की मनमानी सोच है।

अतः मेरा सरकार से अनुरोध है कि वह इस विषय को संज्ञान में लेकर सीआईएल को आदेश दे कि वह पटना स्थित कार्यालय को बन्द करने का प्रयास न करे।

MR. DEPUTY CHAIRMAN: Shri Parshottam Khodabhai Rupala has not laid.

**Demand to address the plight of Buddhist community of Zanskar suffering from
discrimination meted out by the Police and administration**

SHRI TARUN VIJAY (Uttarakhand): Sir, recently, Buddhists in Zanskar were subjected to a tyrannical assault. Some anti-social communal elements beat up the Buddhists, entered their houses, ransacked dozens of them and dragged innocent women, children and monks out of their houses in Padum and the adjoining areas in

the last week of July (21st to 25th). Restaurants, hotels and shops were damaged and a huge prayer wheel was irreparably damaged by the violent mob. When the local Buddhist people protested against this sacrilege, police resorted to lathi-charge and fired upon the peaceful demonstrators causing injury to a Buddhist youth who has been evacuated to Kargil instantly.

All this seems to be a well-planned strategy of the anti-social elements to wipe out Buddhists from their soil like the mass exodus of Hindu Pandits and Christians from the Valley in the past.

The Ladakh Buddhist Association has demanded a high-level probe by the Ministry of Home Affairs, which I support.

In the light of the above unfortunate situation, the Central Government must intervene in the matter forthwith before it gets out of control and engulfs the whole of Ladakh region.

MR. DEPUTY CHAIRMAN: Now, we shall take up further consideration of the Companies Bill, moved by Shri Sachin Pilot. ...(*Interruptions*)...

The House is adjourned for fifteen minutes.

The House then adjourned at twelve minutes past twelve of the clock.

The House re-assembled at twenty-seven minutes past twelve of the clock,

[MR. DEPUTY CHAIRMAN in the Chair.]

**RE. CONTRADICTING OFFICIAL STATEMENTS ON AMBUSH IN
POONCH SECTOR (Contd.)**

SHRI M. VENKAIAH NAIDU (Karnataka): Sir, I have a request for you; please don't take this as a casual issue. This is a matter concerning the entire country. There is no question of politics in this. I request the hon. Defence Minister to clarify the situation, what compelled the Government to change the stand after the Army's press statement. The second statement says, "This statement supersedes the earlier one." I am told the Defence Ministry is telling outside that there is no difference between the two statements. If there is no difference, then, why should this clarification come from the Ministry, and how does it supersede the earlier one?